

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 17 of 2014 & IA No. 23 of 2014
&
Appeal No. 18 of 2014 & IA No. 24 of 2014

Dated: **2nd February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

Appeal No. 17 of 2014 & IA No. 23 of 2014

In the matter of:

Maithon Alloys Ltd.

... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Appeal No. 18 of 2014 & IA No. 24 of 2014

Jai Balaji Industries Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent (s) : Ms. Anushree Bardhan
Ms. Poorva Saigal
Mr. Shubham Arya

Mr. Rajiv Shankar Dvivedi for SAIL
(Intervenor in A.No.18/2014)

ORDER

We have heard Mr. Rajiv Yadav, learned counsel appearing for the Appellant in each of the appeals, being appeal nos. 17 of 2014 and 18 of 2014, at length and he has completed his arguments in the matter. He has already filed his written submissions.

We have also heard Mr. Rajiv Shankar Dvivedi, Intervenor, appearing for Steel Authority of India Ltd. and ACC, a cement company.

Post these appeals for arguments of the respondents as well as rejoinder submissions, if any, on **03.03.2016**.

(T. Munikrishnaiah)
Technical Member
Vt/vg

(Justice Surendra Kumar)
Judicial Member